

PATNA HIGH COURT, PATNA

NOTIFICATION

The 23rd December, 2022

No. 472 A : The Judicial officer of the rank of Sub Judge (Civil Judge, Senior Division), named in column no. 2 of the table given below, is transferred as Subordinate Judge in the Judgeship to be stationed ordinarily at the place mentioned against his name in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act-2 of 1974), the High Court is pleased to confer upon the Civil Judge (Senior Division) named in column no. 2 of the table, the powers of a Judicial Magistrate of the first Class for the District noted against his name in column no. 4 of the table.

Furthermore, in exercise of the powers conferred under Sub Section (1) of Section 12 of the said Criminal Procedure Code the officer is also appointed as Chief Judicial Magistrate for the District noted against his name in column no. 4 of the table and in exercise of the powers conferred under Sub Section (3) of Section 9 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court is also pleased to appoint the Judicial Officer named in column-2 of the table as Assistant Sessions Judge for the Sessions Division noted against his name in column-4 of the table.

Sl. No.	Name of the officer with designation and present place of posting (with Judgeship)	(a) Designation at the new station/place (b) Place where the officer is to be ordinarily stationed at (c) Name of the Judgeship in which appointed on transfer	Name of the District and Sessions Division.
1	2	3	4
1.	Sri Deepak Singh Verma Sub Judge-cum-A.C.J.M., Katihar	a) Sub Judge-cum-C.J.M. b) Gopalganj c) Gopalganj	Gopalganj

By order of the High Court
Sd/- Rupesh Deo
Registrar General

Memo No. 78093 – 78121 / Dated, Patna the 23rd December, 2022.

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary, Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Establishment), Patna High Court, Patna /

O.S.D.-cum-I/C Registrar (Administration), Patna High Court, Patna / Joint Registrar (Establishment)-cum-I/C Registrar (Vigilance), Patna High Court, Patna / O.S.D. (Enquiry Officer)-cum-I/C Registrar (Appointment), Patna High Court, Patna / Officer on Special Duty, Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna/ I/C Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court, Patna / O.S.D. (Infrastructure), Patna High Court, Patna / I/C Registrar (IT)-cum-CPC, Patna High Court, Patna/ O.S.D. (Computerization), Patna High Court, Patna / O.S.D., Chief Justice's Secretariat, Patna High Court, Patna / Joint Registrar (Judicial), Patna High Court, Patna / Research Officer, Juvenile Justice Secretariat, Patna High Court, Patna / O.S.D., Patna High Court, Patna / O.S.D. (Presenting Officer), Patna High Court, Patna / J.R.-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / Section Officer-I/c, Selection & Appointment Cell, Patna High Court, Patna / Section Officer-I/c, Computer Cell, Patna High Court, Patna / Section Officer-I/c, Judicial Officers Service Record Room, Patna High Court, Patna / Section Officer-I/c, Monitoring Cell-II, Patna High Court, Patna / Section Officer-I/c, Vigilance Cell, Patna High Court, Patna / Senior Programmer, Patna High Court, Patna for uploading the same on the website of the Hon'ble Court / The Director, Bihar Judicial Academy, Gaighat, Patna / Member Secretary, Bihar State Legal Services Committee, Patna / The District and Sessions Judges, Gopalganj / Katihar for information **[and communication to the officer concerned.**

The posting of the aforesaid officers as Sub Judge should be adjusted against the vacant Court, if any, lying at the station and new Court of Sub Judge may be created only when there is no such Court vacant since earlier].

The officer concerned is directed to make over charge of his present assignment immediately on receipt of the Court's notification so as to join his new assignment soon thereafter.

[-] For D.Js. concerned only.



Registrar General